

Pollution of drinking water by oil-fields in Assam

*138. SHRI J. P. GOYAL;
SHRI SATYA PRAKASH
MALAVIYA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the fact that pollution from the oil-fields resulting in contamination of drinking water has assumed alarming proportions in Assam; and

(b) if so, what action Government have taken in this regard?

THE PRIME MINISTER (SHRI RAJIV GANDHI): (a) Contamination of ground water by oil has been reported from a few locations close to the oil-fields. However it is not alarming.

(b) The Oil India Limited has a close system of operation which does not cause pollution problems. The Oil and Natural Gas Commission has installed an affluent treatment plant at Lakwa since September, 1984. Another plant is being installed at Rtidrasagar Oil-field.

Pollution in Delhi

*139. SHRI SURAJ PRASAD:
SHRI INDRADEEP SINHA;

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that according to a study conducted by Jawaharlal Nehru University there is high level of air pollution in Delhi;

(b) whether it is also a fact that industrial plants in Delhi lack effluent treatment plants;

(c) whether it is also a fact that river Yamuna is highly polluted; and

(d) if so, what steps Government have taken to control the pollution in Delhi?

THE PRIME MINISTER (SHRIRAJW GANDHI): (a) The JNU study indicates dust content higher than permissible limit in only 8 per cent of the measurements.

(b) The major industrial units, seventeen in number, contributing 90 per cent of industrial pollution, have put up treatment system.

(c) The river is polluted in the stretch between Wazirabad Barrage in Delhi to Etawah in UP,

(d) The steps taken by the Government include the following;

(i) Other industries are persuaded to instal pollution control equipment and prosecutions are launched against the recalcitrant ones;

(ii) Sewage from Delhi which is the main cause of pollution is progressively diverted to treatment systems by Municipal Corporation of Delhi;

(iii) A scheme for common effluent treatment plant has been drawn; and

(iv) The Delhi Administration has been advised to make necessary changes in the Motor Vehicles Rules to minimise the vehicular exhaust emissions.

Joint venture hotel at Madras

*140. SHRI L. GANESAN;
SHRI V. GOPALSAMY:

Will the PRIME MINISTER be pleased to state.

(a) whether it is a fact that the proposed site for construction of a joint venture hotel at Madias was not found suitable;

(b) if so, what are the reasons therefor-

(c) whether the site was inspected by a joint committee of the Tamil Nadu Tourism Development Corporation and the India Tourism Development Corporation before rejecting the site; and

(d) what steps are being taken for the selection of a new site for the hotel?